Repealed by Act 36 of 1957.

THE REHABILITATION FINANCE ADMINISTRATION

(AMENDMENT) ACT; 1950

No. I or 1950



An Act to amend the Rehabilitation Finance Administration Act, 1948.

[18th February, 1950]

BE it enacted by Parliament as follows:-

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- 1. Short title.—This Act may be called the Rehabilitation Finance Administration (Amendment) Act, 1950.
- 2. Amendment of section 1, Act XII of 1948.—In section 1 of the Rehabilitation Finance Administration Act, 1948 (hereinafter referred to as the said Act), for sub-section (2) the following sub-section shall be substituted, namely:—
 - "(2) It extends to the whole of India except the State of Jammu and Kashmir."
 - Amendment of section 2, Act XII of 1948.—In section 2 of the said Act,—
 in clause (d),—
 - (a) in sub-clause (i), for the words "outside India", the words "now forming part of Pakistan" shall be substituted; and
 - (b) in sub-clause (ii), for the words "outside India", the words "in any area now forming part of Pakistan" shall be substituted; and
 - (2) for clause (e), the following clause shall be substituted, namely:-
 - '(e) ''loan'' means a sum of money advanced by the Administra-
 - (i) to a displaced person for the purpose of any business or industry in which he is engaged or intends to engage himself, or
 - (ii) in respect of any business or industry, a substantial portion of which is owned by displaced persons; and'.
- 4. Amendment of section 3, Act XII of 1948.—In sub-section (1) of section 3 of the said Act, the following words shall be added at the end, namely:—
 - "or to any business or industry, a substantial portion of which is owned by displaced persons".
- 5. Amendment of section 4, Act XII of 1948.—In section 4 of the said Act, in clauses (b) and (c), for the word "three" the word "four" shall be substituted.
- 6. Amendment of section 10, Act XII of 1948.—In section 10 of the said
 - (i) the words "and with the prior sanction of the Central Government" shall be omitted; and
 - (ii) to that section the following proviso shall be added, namely:---
 - "Provided that the appointment and the fixation of the salary, allowances and other conditions of service of the Deputy Chief Adminis-

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- 2 Rehabilitation Finance Administration (Amendment) [ACT 1 OF 1950]
 - trator and such other officers as may be prescribed by the Central Government, shall be subject to the previous sanction of that Government."
- 7. Amendment of section 11, Act XII of 1948.—In sub-section (2) of section 11 of the said Act, for the words "All moneys belonging to the Administration", the words "Subject to any regulations that may be made in this behalf, all moneys belonging to the Administration which are not immediately required by the Administration for any purpose" shall be substituted.
- 8. Amendment of section 16, Act XII of 1948.—In sub-section (1) of section 16 of the said Act, for the words and figures "section 144 of the Indian Companies Act, 1913 (VII of 1913)", the words and figures "the Chartered Accountants Act, 1949 (XXXVIII of 1949)" shall be substituted.

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